

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/1977/2024 IA/1989/2024 IN C.P. (IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited

Vs

Renaissance Indus Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/1977/2024: Mr. Rohit Gupta (PH)
For the Resolution Professional: Adv. Kunal Kanungo (PH)
For the Applicant in IA/1989/2024: Adv. Niyati Merchant (PH)

ORDER

I.A. 1977/2024

The prayer in the I.A. is for condonation of 295 days and for setting aside the email dated 20.02.2024 of the RP rejecting the claim of the Applicant. The Ld. Counsel for the Applicant submits that they never got to know about the admission of the Corporate Debtor in the CIRP. In addition, there have been internal disputes amongst Directors of the Applicant Company because of which their attention was not really on this particular acquisition of the property.

Adv. Kunal Kanungo accepts notice on behalf of the Respondent. The Ld. Counsel for the Respondent on the other hand admits the fact that as of now the

resolution plan is only under consideration and they have not been voting for the same. In view of the above submissions, we deem it appropriate to condoned the delay and direct the Respondent to consider the claim of the Applicant. In view of the same, I.A. is disposed of.

I.A. 1989/2024

Adjourned to **30.04.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)